
(2012) 12 P&H CK 0165

High Court Of Punjab And Haryana At Chandigarh

Case No: Criminal Miscellaneous No. M-33751 of 2010 (O and M)

Gurnam Singh

APPELLANT

Vs

State of Punjab and
Others

RESPONDENT

Date of Decision: Dec. 17, 2012

Hon'ble Judges: Naresh Kumar Sanghi, J

Bench: Single Bench

Advocate: F.S. Virk, for Mr. A.S. Gill, for the Appellant; Rupam Aggarwal, D.A.G., Punjab and Mr. M.S. Rai, Advocate, for the Respondent

Final Decision: Dismissed

Judgement

Naresh Kumar Sanghi, J.

CRM No. 75418 of 2012

1. Prayer in this application is for placing on record the reply filed on behalf of respondent Nos. 5 and 6. Allowed as prayed for.

2. Reply filed on behalf of respondent Nos. 5 and 6 is taken on record.

CRM-M No. 33751 of 2010

3. Learned counsel for the State, on instructions from ASI Balbir Chand, Police Station, Sadar, Fazilka, District Ferozepur, submits that the cancellation report has been prepared and presented before the Senior Superintendent of Police, Fazilka, for approval.

4. In view of the above, learned counsel for the petitioner prays for withdrawal of the present petition at this stage. Dismissed as withdrawn.